

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

CP 168/99
OA 206/1997

New Delhi this the 30th day of November, 1999

Hon'ble Shri S.R. Adige, Vice Chairman(A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Subhash Chander
S/O Sh. Bhanwar Singh
R/O Village Halal Pur,
P.O. Chhaproli,
District Meerut (UP)

Last employed as a Constable
in Delhi Police No. 1803/PCR
(PIS No. 28910501)

(By Advocate Shri L.C. Chaudhary proxy
counsel for Sh. D.S. Chaudhary)

.. Applicant

Versus

Shri V.N. Singh,
Commissioner of Police,
PHQ M.S.O. Building,
I.P. Marg, New Delhi-2

(By Advocate Shri S.K. Gupta)

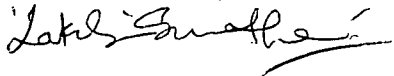
.. Respondent


ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman (A)

Shri Gupta is invited our attention to the respondents order dated 19.7.99, by which the applicant has been reinstated in service and has also been made entitled to all consequential benefits except backwages.

2. In the light of the aforesaid, CP does not survive which is accordingly dismissed. Notice issued to the respondent is discharged.


(Smt. Lakshmi Swaminathan)
Member (J)


(S.R. Adige)
Vice Chairman(A)